

**IN THE COURT OF MS. VRINDA KUMARI,**  
**ADDL. SESSIONS JUDGE-07 (POCSO) / WEST**  
**TIS HAZARI COURTS, DELHI**

**VIDEO CONFERENCING**

**BAIL ROSTER**

**Bail Application No: 1445**

**State Vs. Sagar**

**FIR No. : 290/20**

**PS: Nihal Vihar**

**U/s : 392/452/269/188/34 IPC & 25/54/59 Arms Act**

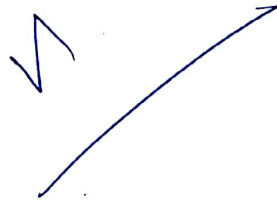
**29.07.2020**

**Bail application taken up in view of Bail Roster No. No. 485/11099/11153/Misc./Gaz./DJ West/2020 Dated 15.07.2020.**

**Matter taken up today by Video Conferencing in view of Covid-19 pandemic and suspension of physical hearings in Delhi Courts.**

**Application U/s 439 Cr.P.C. moved on behalf of the applicant - accused Sagar for grant of regular bail.**

**Present:** Ms. Promila Singh, Ld. Addl. P P for the State through CISCO Webex Video Conferencing.  
Sh. Vikas Bhatia, Ld. Counsel for applicant - accused through CISCO Webex Video Conferencing.



Heard. Records perused.

The allegation against the applicant – accused is that he alongwith an accomplice barged into the clinic of the complainant on 09.04.2020 at around 9:30 p.m. One of the boys took out a toy pistol and one small knife. While attacking the complainant, the accused persons asked him to stay back else they would kill him. Both the boys then snatched Rs.250/- from the money box and the mobile phone of the complainant and ran away. As these two boys were fleeing, complainant raised alarm and caught hold of one of the boys with the help of public and PCR. A toy pistol and a *buttondar* knife were recovered from the boy apprehended. This boy is the applicant – accused.

Ld. Counsel for the applicant – accused submits that applicant – accused is in judicial custody since 10.04.2020. In the previous involvements shown, he was formally arrested by issuing production warrants. It is also submitted that the maternal grandmother (*Nani*) of the applicant – accused with whom he used to live is 70 years old and has to be admitted in hospital because of various ailments. It is submitted that charge sheet had already been filed on 03.07.2020.

Despite waiting, neither the IO has appeared nor any reply with verification report of documents annexed with the bail application has been received from his side.

It is noted that IO was directed to file reply of the bail



application on 20.07.2020. Despite such directions, the IO neither appeared nor filed reply on the date fixed i.e. 24.07.2020. Vide order dated 24.07.2020, the IO was again directed to join the proceedings in person and apprise the Court regarding the contentions of Ld. Counsel for the applicant – accused that the IO had misinformed him that the applicant – accused had already been granted bail.

**SHO PS Nihal Vihar is directed to explain the conduct of the IO and ensure that orders dated 20.07.2020, 24.07.2020 and the instant order are complied with and requisite reports filed in the Court before the next date of hearing.**

**SHO PS Nihal Vihar shall file his report on or before the next date of hearing.**

**Let IO of the case be also summoned again through the SHO PS Nihal Vihar <sup>for the NDOH</sup> who shall appear before this Court in person and explain non-compliance of orders dated 20.07.2020 and 24.07.2020. He shall also file detailed reply to the bail application as also the verification report regarding the documents annexed with the bail application. SCRB report in respect of the applicant – accused shall also be filed. The IO shall also respond to the contention of Ld. Counsel for applicant – accused that he was misinformed by the IO that the applicant – accused had already**

been granted bail.

Put up for same and further consideration on **31.07.2020**.

A copy of this order be provided / dispatched / e-mailed to Ld. Counsel for applicant – accused, SHO PS Nihal Vihar as well as the IO.



(Vrinda Kumari)  
ASJ-07 (POCSO), West/  
THC/Delhi/29.07.2020

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IN THE COURT OF MS. VRINDA KUMARI,  
ADDL. SESSIONS JUDGE-07 (POCSO) / WEST  
TIS HAZARI COURTS, DELHI

VIDEO CONFERENCING

BAIL ROSTER

Bail Application No: 1534, 1535, 1536 & 1537

State Vs. 1) Jatin Gandhi  
2) Tanya Gandhi  
3) Ashok Gandhi  
4) Meenu Gandhi

FIR No. : Unknown

PS: Kirti Nagar CAW Cell (West)

U/s : 498A/406/34 IPC

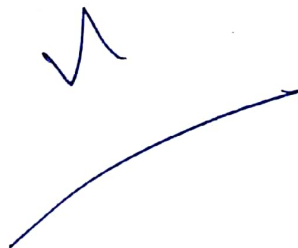
29.07.2020

Bail application taken up in view of Bail Roster No. No. 485/11099/11153/Misc./Gaz./DJ West/2020 Dated 15.07.2020.

Matter taken up today by Video Conferencing in view of Covid-19 pandemic and suspension of physical hearings in Delhi Courts.

Applications U/s 438 Cr.P.C. moved on behalf of the applicants - accused Jatin Gandhi, Tanya Gandhi, Ashok Gandhi and Meenu Gandhi for grant of anticipatory bail.

Present: Ms. Promila Singh, Ld. Addl. P P for the State through CISCO Webex Video Conferencing.



IO W/SI Rishali Yadav in person.  
Complainant in person.  
Sh. M.S.Sisodia, Ld. Counsel for the applicants  
– accused through CISCO Webex Video  
Conferencing.

Vide this common order, I shall consider the four applications u/s 438 Cr.P.C. for grant of anticipatory bail to the applicants – accused.

One reply for all the four applications has been filed by SI Rishali Yadav.

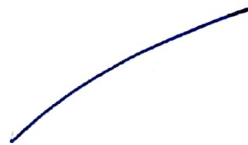
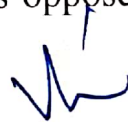
Heard. Records perused.

The IO submits that social counselling of the complainant is going on and matter is still at the stage of mediation.

The complainant submits that the mediation proceedings are going on and she is surprised why the present applications have been moved. She, however, submits that even though she wants to settle the matter but the response of her husband and her in-laws is not encouraging.

Ld. Counsel for the applicants – accused submits that even though mediation is going on at CAW but they have been given a hint that FIR in the present case would be registered. It is submitted that there is an apprehension of arrest of the applicants – accused in this case.

Ld. Addl. PP for State has opposed the applications on the



ground that at this stage, there is no apprehension of arrest.

I have considered the rival contentions.

Admittedly, the matter is pending at the stage of mediation in CAW Cell. From the submissions of the parties, it appears that a settlement may not come about in the present case. The applicants – accused apprehend that FIR would be registered against them and they would be arrested.

**In these circumstances, should the FIR be registered in the present case and IO / SHO concerned deems it necessary to arrest the applicants – accused, he shall give a seven (07) days pre-arrest notice in writing to the applicants – accused as per law.**

The applications for grant of anticipatory bail to applicants – accused stands disposed of.

**A copy of this order be provided / dispatched / e-mailed to Ld. Counsel for applicants – accused, complainant (through IO), State as well as the IO.**



**(Vrinda Kumari)**  
**ASJ-07 (POCSO), West/**  
**THC/Delhi/29.07.2020**

**IN THE COURT OF MS. VRINDA KUMARI,**  
**ADDL. SESSIONS JUDGE-07 (POCSO) / WEST**  
**TIS HAZARI COURTS, DELHI**

**VIDEO CONFERENCING**

**BAIL ROSTER**

**Bail Application No: 1508**  
**State Vs. Naveen**  
**FIR No. : 366/20**  
**PS: Mundka**  
**U/s : 308/34 IPC**

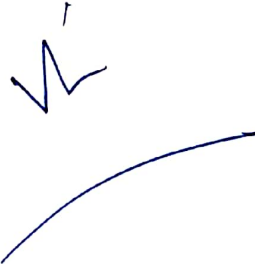
**29.07.2020**

**Bail application taken up in view of Bail Roster No. No. 485/11099/11153/Misc./Gaz./DJ West/2020 Dated 15.07.2020.**

**Matter taken up today by Video Conferencing in view of Covid-19 pandemic and suspension of physical hearings in Delhi Courts.**

**Application U/s 439 Cr.P.C. moved on behalf of the applicant - accused Naveen for grant of regular bail.**

**Present:** Ms. Promila Singh, Ld. Addl. P P for the State through CISCO Webex Video Conferencing.  
IO SI Lahit Kumar Bhati with police file.  
Sh. Anuj Arya, Ld. Counsel for applicant – accused through CISCO Webex Video Conferencing.





Heard. Records perused.

As per the reply of the IO filed alongwith the copy of the MLC, the final opinion on the nature of injuries of the victim is still awaited.

Some more time has been sought by the IO.

**IO is directed to appear with final opinion on the MLC of the injured on the next date of hearing.**

Put up for same and further consideration on **05.08.2020**.

**A copy of this order be provided / dispatched / e-mailed to Ld. Counsel for applicant – accused as well as the IO.**



(Vrinda Kumari)  
ASJ-07 (POCSO), West/  
THC/Delhi/29.07.2020

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**IN THE COURT OF MS. VRINDA KUMARI,**  
**ADDL. SESSIONS JUDGE-07 (POCSO) / WEST**  
**TIS HAZARI COURTS, DELHI**

**VIDEO CONFERENCING**

**BAIL ROSTER**

**Bail Application No: 1452**  
**State Vs. Dharmender**  
**FIR No. : 311/20**  
**PS: Mundka**  
**U/s : 171/419/420/471/482 IPC**

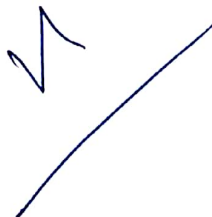
**29.07.2020**

**Bail application taken up in view of Bail Roster No. No. 485/11099/11153/Misc./Gaz./DJ West/2020 Dated 15.07.2020.**

**Matter taken up today by Video Conferencing in view of Covid-19 pandemic and suspension of physical hearings in Delhi Courts.**

**Application U/s 439 Cr.P.C. moved on behalf of the applicant - accused Dharmender for grant of regular bail.**

**Present:** Ms. Promila Singh, Ld. Addl. P P for the State through CISCO Webex Video Conferencing.  
Sh. Divanshu Sehgal, Ld. Counsel for applicant – accused through CISCO Webex Video Conferencing.

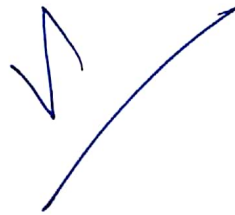


Heard. Records perused.

Contention of Ld. Counsel for applicant – accused is that the police uniform recovered from the vehicle of the applicant – accused belonged to the wife of the applicant – accused and he has been arrested because of misunderstanding. It is also submitted that he had purchased the vehicle from his neighbour but could not get the vehicle transferred in his name. It is submitted that no public person has been cheated and in absence of any public witness, there are no chances of tampering of evidence. Further, applicant – accused is in JC for past 02 months.

In the application, it is mentioned that the applicant – accused has clean antecedents but it has now come up that he is involved in another case FIR No. 59/19 u/s 171/419/420/471/482 IPC PS Bahadurgarh City Haryana.

The allegation against the applicant – accused is that on 16.06.2020, he was apprehended on suspicion. His number plate DL 1BC 1938 had aroused the suspicion. When the said vehicle being driven by the applicant – accused was stopped, the applicant – accused introduced himself as ASI in Haryana Police and also showed colored copy of his police Identity Card which appeared to be fake. Later the number plate of the vehicle was also found to be fake. The fake number plate of the vehicle, police uniforms, forged identity card of the police have been seized. The applicant – accused is also involved in another




case of similar nature at PS Bahadurgarh City.

The allegations against the applicant – accused are grave in nature. He has a previous involvement.

In such circumstances and in view of above discussion, the Court is not inclined to admit the applicant – accused on bail. **The bail application of the applicant – accused Dharmender is accordingly dismissed.**

**A copy of this order be provided / dispatched / e-mailed to Ld. Counsel for applicant – accused, concerned Jail Superintendent, State as well as the IO.**

  
(Vrinda Kumari)  
ASJ-07 (POCSO), West/  
THC/Delhi/29.07.2020

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**IN THE COURT OF MS. VRINDA KUMARI,**  
**ADDL. SESSIONS JUDGE-07 (POCSO) / WEST**  
**TIS HAZARI COURTS, DELHI**

Bail Application No: 1538  
State Vs. Manoj Yadav  
FIR No. : 679/2020  
PS: Nihal Vihar  
U/s : 376/506/34 IPC

**BAIL ROSTER**

29.07.2020

Bail application taken up in view of Bail Roster No. 485/11099/11153/Misc./Gaz./DJ West/2020 Dated 15.07.2020.

Application U/s 438 Cr.P.C. moved on behalf of the applicant - accused Manoj Yadav for grant of anticipatory bail.

Present: Ms. Promila Singh, Ld. Addl. P P for the State.  
IO W/SI Sangeeta in person.  
Sh. Nagender Singh, Ld. Counsel for applicant  
- accused.  
Sh. Sidharth Choudhary, Ld. Counsel for  
complainant with complainant in person.

Reply filed by the IO alongwith one annexure.

Detailed arguments heard. Records perused.

Ld. Counsel for the applicant - accused has argued that apart from the applicant - accused, his wife Smt. Rekha is also an accused in the present case who has been granted interim protection on



the medical grounds. It is submitted that both the parties are neighbours and relatives. The applicant – accused is a distant *Devar* of the complainant. There is already a pending dispute between the two families related to money and property. The immediate incident was related to cleaning of gutter by the applicant – accused on 10.06.2020. There was big quarrel. Police was called. A settlement was brought about the next day. However, because of the strained relations, the present false FIR was got registered on 16.06.2020.

Ld. Counsel for the complainant as also the complainant have argued that the applicant – accused raped the complainant in the year 2017. He continued to blackmail her saying that he would upload the video of the incident of rape if she did not continue to do his bidding. He also extracted money from her. It is also alleged that one day, co-accused Rekha called the complainant to her house. In her presence and on gun point, the applicant – accused <sup>said to</sup> ~~told~~ the complainant that she had done all this (physical relations) consensually and they had a video recording of the same. Co-accused Rekha also threatened her saying if the complainant wanted the same to happen with her teenage daughter as well. In the year 2019, the applicant – accused harassed her saying why she did not pick her phone up and he also hurled abuses at her. The victim had submitted that she tried to commit suicide but because of her kids, she could not. On the day of incident dated 10.06.2020, during

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quarrel, the applicant – accused remarked to the husband of the complainant that he had done *galat kaam* with the complainant. On 10.06.2020, because of the quarrel, call at 100 number was made by the husband of the complainant. Thereafter, the family members collected and a settlement was brought about. Thereafter, on 13.06.2020, applicant – accused and co-accused Rekha again hurled abuses at the complainant and mocked at her.

Ld. Counsel for the complainant has argued that husband of the complainant had settled the matter on 11.06.2020 as till that time he was not aware of the plight of the complainant.

Ld. Addl. PP for State has opposed the bail application on the ground of gravity of offence.

I have considered the rival contentions.

The case of the prosecutrix / complainant is that there was a fight between her husband and the applicant – accused on 10.06.2020 wherein the applicant – accused made some oral remarks to the effect that he had done *galat kaam* with the complainant indicating to the husband of the complainant that the applicant – accused and the complainant had established physical relations earlier.

The anticipatory bail has been opposed by the IO on the ground that mobile phone of the applicant – accused allegedly containing objectionable / obscene video of the complainant is yet to be



seized. Admittedly, the incident of rape and making of obscene video recording of the complainant took place in the year 2017 i.e. three years prior to registration of the FIR. Further, admittedly, relations between both the parties are strained. After the incident dated 10.06.2020, a verbal spat also took place on 13.06.2020.

In these circumstances, objective of arrest of the applicant – accused can be achieved by directing the accused to join investigation and to also surrender his mobile phone with the IO. In said circumstances, custodial interrogation of the applicant – accused would not be required at this stage.

In view of above discussion, the interest of justice would be served by directing that **applicant – accused shall join investigation with IO and shall also surrender his mobile phone with the IO of the case. It is further directed that the applicant – accused shall join investigation with the IO / SHO concerned on 30.07.2020 at 12:00 Noon at the police station and shall continue to join further investigation as and when so required by the IO. After joining of investigation by the applicant – accused, should the IO / SHO deem it necessary to arrest the applicant – accused in the present case, he shall not arrest the applicant – accused without first giving him a seven (07) days prior written notice to the applicant – accused as per law. It shall be subject to following directions :**





- 1) The applicant – accused shall not directly or indirectly contact or influence any of the prosecution witnesses including the victim and her family members in any manner ;
- 2) The applicant – accused shall not leave Delhi without the prior permission of the IO ;
- 3) The applicant – accused shall join investigation as and when so directed.

The application for grant of anticipatory bail stands disposed of.

A copy of this order be provided / dispatched / e-mailed to Ld. Counsel for applicant – accused as well as the IO.

✓  
(Vrinda Kumari)  
ASJ-07 (POCSO), West/  
THC/Delhi/29.07.2020

**IN THE COURT OF MS. VRINDA KUMARI,**  
**ADDL. SESSIONS JUDGE-07 (POCSO) / WEST**  
**TIS HAZARI COURTS, DELHI**

**VIDEO CONFERENCING**

**BAIL ROSTER**

**Bail Application No: 1528**

**State Vs. Tajinder Singh @ Dant & Ors. (Applicant –  
accused Madhav Solanki)**

**FIR No. : 182/2020**

**PS: Nihal Vihar**

**U/s : 392/411/397/34 IPC & 25/54/59 Arms Act**

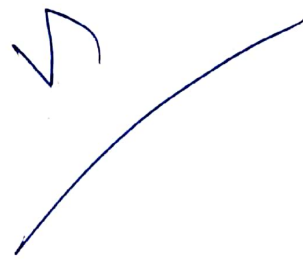
**29.07.2020**

**Bail application taken up in view of Bail Roster No. No.  
485/11099/11153/Misc./Gaz./DJ West/2020 Dated 15.07.2020.**

**Matter taken up today by Video Conferencing in view of  
Covid-19 pandemic and suspension of physical hearings in Delhi  
Courts.**

**Application U/s 439 Cr.P.C. moved on behalf of the applicant -  
accused Madhav Solanki for grant of regular bail.**

**Present: Ms. Promila Singh, Ld. Addl. P P for the State  
through CISCO Webex Video Conferencing.  
IO ASI Padam Singh in person.  
Sh. Akshay Kumar, Ld. Counsel for applicant –  
accused through CISCO Webex Video**

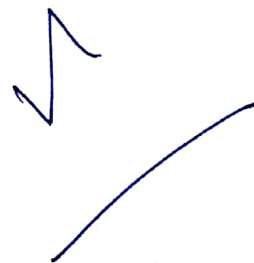


Conferencing.

Heard. Records perused.

Ld. Counsel for the applicant – accused has submitted that vide order dated 01.07.2020, applicant – accused Tajinder Singh @ Dant was admitted to bail u/s 167 (2) Cr.P.C. as the charge sheet was not filed within the prescribed period of 90 days from the date of arrest of the accused Tajinder Singh @ Dant. Printout of the scanned copy of order placed on record.

Ld. Counsel for the applicant – accused has argued that applicant – accused Madhav Solanki has been falsely implicated in the present case. No public witnesses have been cited. The date of FIR in the arrest memo and personal search memo of accused Tajinder Singh has been changed from 17.03.2020 to 18.03.2020. It is alleged that the accused persons were first arrested and then FIR was registered. It is also submitted that in DD No. 68A dated 17.03.2020 at 20:08:12 hrs. police station Nihal Vihar, it has been mentioned that 04 to 05 boys entered the godown of the caller / complainant and looted chain, money and jewelery by showing gun and knife. In the FIR, however, the complainant has mentioned snatching of Rs.5,000/-, one gold ring and his wallet containing Aadhaar Card and Visiting Card. No chain was ~~recovered~~ <sup>mentioned.</sup> It is submitted that the buttandar knife, gold ring and Aadhaar Card of the complainant were planted later on upon the accused



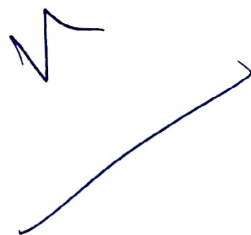
persons. It has also been argued that no name has been mentioned in this DD whereas the accused persons have been named in the FIR. Ld. Counsel for the applicant – accused has also argued that personal search memo of accused Tajinder Singh would show that only one mobile phone was recovered from the accused. The recovery of the gold ring and buttandar knife has also been made from accused Tajinder Singh.

Ld. Counsel for the applicant – accused has relied upon (1) *State (Govt. of NCT of Delhi) Vs. Ravi & Ors. (Crl. Leave Petition No. 168/2015 – order dated 23.03.2015 of Hon'ble High Court of Delhi)* ; (2) *Mickey Vs. State (Judgment dated 16.01.2019 in Bail Application No. 3073/2018 of Hon'ble High Court of Delhi)*; (3) *Gautam Chauhan Vs. State (Judgment dated 10.12.2018 in Bail Application No. 2011/2018 of Hon'ble High Court of Delhi)* ; (4) *Judgment dated 03.09.2007 of Hon'ble High Court of Delhi in Bail Application No. 750/2007 titled as Sumer Singh Vs. State.*

Ld. Addl. PP for State has vehemently opposed the bail application in view of the gravity of offence and previous involvements of the applicant – accused.

I have considered the rival contentions.

I will first deal with the Judgments relied upon by Ld. Counsel for applicant – accused. I have perused the Judgments of Hon'ble High Court of Delhi carefully. In the Judgments related to the



bail applications of *Gautam Chauhan* and *Mickey*, the accused persons had been in judicial custody for past two years. In the Judgment related to bail application of *Sumer Singh*, two of the eye witnesses had turned hostile during trial. So far as *State Vs. Ravi* is concerned, the Judgment dated 23.03.2015 of Hon'ble High Court of Delhi is an appeal against the Judgment in which the law related to circumstantial evidence and principles to be kept in mind while entertaining appeal against acquittal have been discussed in a murder case. The <sup>facts in the</sup> Judgments relied upon by Ld. Counsel for the applicant – accused are, therefore, not applicable to the present case.

No doubt, when a PCR call was made, names of the accused persons were not mentioned by the caller. Under such stressful circumstances, a complainant cannot be expected to give all the details coherently specially while making a PCR call at number 100.

In the FIR, the accused persons have been specifically named. The weapons used by the assailants have also been specifically mentioned. While accused *Tajinder @ Dant* and *Manish* terrorized the complainant and his brother with knife and a punch worn around fist, applicant – accused *Madhav* snatched Rs.5,000/-, a gold ring and wallet containing visiting cards and Aadhaar card from the complainant. Gold ring and knife have been recovered from accused *Tajinder* against whom charge sheet has already been filed. Aadhaar Card of the complainant




has been recovered from applicant – accused Madhav. Co-accused Manish is still absconding. The applicant – accused is reported to be a professional criminal and is involved in two other cases i.e. FIR No.259/2019 u/s 395/397/412/120B/34 IPC & 25/54/59 Arms Act and FIR No. 665/20 u/s 25/54/59 Arms Act and both these FIRs also pertain to PS Nihal Vihar.

Since accused Tajinder Singh was admitted to statutory bail u/s 167 (2) Cr.P.C., no parity can be drawn with him.

In view of above discussion and in view of gravity of offence, the Court does not find any ground to admit the applicant – accused Madhav Solanki to regular bail. **The bail application of applicant – accused Madhav Solanki is accordingly dismissed.**

**A copy of this order be provided / dispatched / e-mailed to Ld. Counsel for applicant – accused, concerned Jail Superintendent, State as well as the IO.**

  
(Vrinda Kumari)  
ASJ-07 (POCSO), West/  
THC/Delhi/29.07.2020

**IN THE COURT OF MS. VRINDA KUMARI,**  
**ADDL. SESSIONS JUDGE-07 (POCSO) / WEST**  
**TIS HAZARI COURTS, DELHI**

**BAIL ROSTER**

**Bail Application No: 1544**  
**State Vs. Priyanka @ Kajal**  
**FIR No. : 176/20**  
**PS: Anand Parbat**  
**U/s : 326(A)/506/34 IPC**  
**29.07.2020**

**Bail application taken up in view of Bail Roster No. 485/11099/11153/Misc./Gaz./DJ West/2020 Dated 15.07.2020.**

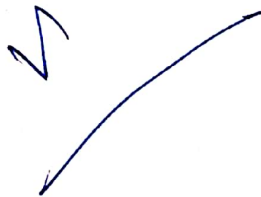
**Application U/s 439 Cr.P.C. moved on behalf of the applicant - accused Priyanka @ Kajal for grant of regular bail.**

Present: Ms. Promila Singh, Ld. Addl. P P for the State.  
IO ASI Praveen Kumar with police file.  
Sh. Rahul Tyagi, Ld. Counsel for applicant – accused.

Reply with annexures filed by the IO.

Detailed arguments heard. Records perused.

The contention of Ld. Counsel for applicant – accused is that on the day of incident, there was a quarrel between the parties on the issue of filling up water. The complainant has falsely alleged that the acid was thrown on her face whereas it was just water thrown at her in the heat of moment. It is submitted that the applicant – accused is 18



years old.

Ld. Addl. PP for State, assisted by the IO, has vehemently opposed the bail application.

I have considered the rival contentions.


MLC of the victim shows that at the time of her medical examination, she had difficulty in opening her eyes and there was burning sensation on her entire face and neck. Erythema in the left eye was observed. Several medications were prescribed and the victim was referred to higher center for further opinion and care. Applicant – accused is in judicial custody since 26.07.2020.

The report of IO suggests that sample of the liquid used was lifted from the spot and sent to FSL.

The allegation against the applicant – accused Priyanka @ Kajal of throwing acid upon the victim is serious in nature.

In these circumstances, the Court is not inclined to admit the applicant – accused Priyanka @ Kajal to bail. **The bail application of applicant – accused Priyanka @ Kajal is dismissed.**

**A copy of this order be provided / dispatched / e-mailed to Ld. Counsel for applicant – accused, concerned Jail Superintendent, State as well as the IO.**

  
(Vrinda Kumari)  
ASJ-07 (POCSO), West/  
THC/Delhi/29.07.2020



**IN THE COURT OF MS. VRINDA KUMARI,**  
**ADDL. SESSIONS JUDGE-07 (POCSO) / WEST**  
**TIS HAZARI COURTS, DELHI**

**BAIL ROSTER**

Bail Application No: 1447  
State Vs. Ganesh  
FIR No. : 59/20  
PS: Kirti Nagar  
U/s : 308/323/506/304/34 IPC

29.07.2020

Bail application taken up in view of Bail Roster No. 485/11099/11153/Misc./Gaz./DJ West/2020 Dated 15.07.2020.

Applications U/s 439 Cr.P.C. moved on behalf of the applicants - accused Ganesh for grant of interim bail.

Present: Ms. Promila Singh, Ld. Addl. P P for the State.  
IO Inspector Surya Prakash in person.

Heard. Records perused.

Verification report of the IO alongwith copy of document placed on record.

IO submits that no sample of the patient Ms. Naina Devi was received in the Pathology Department. IO submits that no surgery has taken place, no date for the same has been fixed and the patient is also not admitted in the hospital. IO further submits that even though



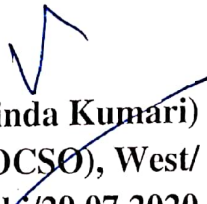
charge sheet has been filed on 22.04.2020, the same has yet not been committed to the Sessions Court.

The previous report of the IO shows that applicant – accused is involved in six cases including one Zero FIR.

As per the cause list received the Bail Section, the present application is listed for physical hearing today.

Today despite repeated calls, none has appeared on behalf of the applicant – accused.

Now to come up for appearance on behalf of applicant – accused and further consideration of the bail application on **06.08.2020**.

  
(Vrinda Kumari)  
ASJ-07 (POCSO), West/  
THC/Delhi/29.07.2020

**IN THE COURT OF MS. VRINDA KUMARI,**  
**ADDL. SESSIONS JUDGE-07 (POCSO) / WEST**  
**TIS HAZARI COURTS, DELHI**

**BAIL ROSTER**

**Bail Application No: 1394**

**State Vs. Mithlesh**

**FIR No. : 45/20**

**PS: Nihal Vihar**

**U/s : 308/336/34 IPC & Sec. 27/54/59 Arms Act**

**29.07.2020**

**Bail application taken up in view of Bail Roster No. 485/11099/11153/Misc./Gaz./DJ West/2020 Dated 15.07.2020.**

**Application U/s 438 Cr.P.C. moved on behalf of the applicant - accused Mithlesh for grant of anticipatory bail.**

Present: Ms. Promila Singh, Ld. Addl. P P for the State.  
Sh. Danish Mudgil, Ld. Counsel for applicant –  
accused.

IO is not present. Report of the IO has already been filed on an earlier date.

Perusal of the record shows that there was some efforts between the parties to bring about some settlement but the settlement could not be finalized.

Detailed arguments heard. Records perused.

Ld. Counsel for applicant – accused submits that the

A handwritten signature in blue ink, consisting of a stylized 'M' shape, with a long arrow pointing downwards and to the right.

complainant is demanding huge amount from the applicant – accused to settle the matter. It is further submitted that the applicant – accused Mithlesh is in Recovery Branch in a private bank. Ld. Counsel for applicant – accused, at this stage, is neither aware of the name of the bank nor actual designation of the applicant – accused. It is submitted that the parties have known each other since childhood. Prior to registration of the FIR, there was a quarrel between the complainant and the applicant – accused which has resulted in lodging of the present false case. It is submitted that there is no requirement of custodial interrogation. The applicant – accused has been joining the investigation as and when called by the IO and the injured i.e. mother of the complainant has suffered simple injury. All the allegations are false.

Ld. Addl. PP for State has vehemently opposed the bail application.

I have considered the rival contentions.


The FIR shows that on the date of incident i.e. 17.01.2020 at around 9:30 p.m., the applicant – accused came at the shop (house) of the complainant and called him out. There was a quarrel. When the mother of the complainant, namely, Smt. Phoolwati came to intervene, the applicant – accused hit her on the head with a bottle of cold drink. An accomplice of the applicant – accused Mithlesh fired in air and two shells of bullet / cartridges were recovered from the spot.

As per the report of the IO, pistol used to fire in the air at the time of incident is to be recovered and the other accomplices of the applicant – accused are also to be apprehended.

The allegations against the applicant – accused are grave in nature.

In such circumstances, the Court is not inclined to admit the applicant – accused Mithlesh to anticipatory bail. **The application for grant of anticipatory bail of applicant – accused Mithlesh is dismissed.**

**A copy of this order be provided / dispatched / e-mailed to Ld. Counsel for applicant – accused, State as well as the IO.**

  
**(Vrinda Kumari)**  
**ASJ-07 (POCSO), West/  
THC/Delhi/29.07.2020**

**IN THE COURT OF MS. VRINDA KUMARI,**  
**ADDL. SESSIONS JUDGE-07 (POCSO) / WEST**  
**TIS HAZARI COURTS, DELHI**

**BAIL ROSTER**

**Bail Application No: 1204**  
**State Vs. Manuver Hussain**  
**FIR No. : 59/20**  
**PS: Kirti Nagar**  
**U/s : 308/323/506/34 IPC**

**29.07.2020**

**Bail application taken up in view of Bail Roster No. 485/11099/11153/Misc./Gaz./DJ West/2020 Dated 15.07.2020.**

**Application U/s 439 Cr.P.C. moved on behalf of the applicant - accused Manuver Hussain for grant of bail.**

**Present:** Ms. Promila Singh, Ld. Addl. P P for the State.  
IO Inspector Surya Prakash in person.  
None has appeared on behalf of applicant – accused.

Reply of the IO is already on record.

It is submitted that charge sheet has already been filed on 22.04.2020 but the same has not been committed to the Sessions Court. IO submits that applicant – accused has an alias name Vicky and has been specifically named in the FIR. He is the main conspirator.



As per the cause list received the Bail Section, the present application is listed for physical hearing today.

Despite repeated calls, none has appeared on behalf of the applicant – accused.

Now to come up for appearance on behalf of applicant – accused and further consideration of the bail application on **06.08.2020**.



**(Vrinda Kumari)**  
**ASJ-07 (POCSO), West/**  
**THC/Delhi/29.07.2020**

**IN THE COURT OF MS. VRINDA KUMARI,**  
**ADDL. SESSIONS JUDGE-07 (POCSO) / WEST**  
**TIS HAZARI COURTS, DELHI**

**BAIL ROSTER**

**Bail Application No: 1539**

**State Vs. Simran Kaur**

**FIR No. : 594/20**

**PS: Nihal Vihar**

**U/s : 498A/304B/34 IPC**

**29.07.2020**

Bail application taken up in view of Bail Roster No. 485/11099/11153/Misc./Gaz./DJ West/2020 Dated 15.07.2020.


Application U/s 438 Cr.P.C. moved on behalf of the applicant - accused Simran Kaur for grant of anticipatory bail.

Present: Ms. Promila Singh, Ld. Addl. P P for the State.  
Sh. Salimuddin, Ld. Proxy counsel for applicant  
– accused.

Report of the IO received.

Ld. Proxy counsel for applicant – accused submits that main counsel is not available today. Adjournment has been sought.

Put up for further consideration of the bail application on **07.08.2020**. In the meantime, let notice be issued to the complainant through the IO for the said date.

  
**(Vrinda Kumari)**  
**ASJ-07 (POCSO), West/  
THC/Delhi/29.07.2020**



**IN THE COURT OF MS. VRINDA KUMARI,**  
**ADDL. SESSIONS JUDGE-07 (POCSO) / WEST**  
**TIS HAZARI COURTS, DELHI**

**BAIL ROSTER**

**Bail Application No: 1540**  
**State Vs. Naresh Kumar**  
**FIR No. : 410/20**  
**PS: Maya Puri**  
**U/s : 308 IPC**

**29.07.2020**

**Bail application taken up in view of Bail Roster No. 485/11099/11153/Misc./Gaz./DJ West/2020 Dated 15.07.2020.**

**Application U/s 439 Cr.P.C. moved on behalf of the applicant - accused Naresh Kumar for grant of regular bail.**

**Present:** Ms. Promila Singh, Ld. Addl. P P for the State.  
Sh. RPS Sirohi and Sh. Nepal Singh, Ld.  
Counsel for applicant – accused.

Reply of the IO received. The reply seems to be incomplete and does not say who has filed this reply.

**Let IO be summoned with complete reply in proper form for the next date of hearing.**

In the meantime, during the course of arguments, Ld. Counsel for applicant – accused has submitted that the complainant Sh.



Ram Chander who is the father of the applicant – accused had never given such a statement as is mentioned in the FIR.

In these circumstances, issue notice to the complainant through the IO for the next date of hearing.

Put up for same and further consideration of the bail application on **05.08.2020**.

(Vrinda Kumari)  
ASJ-07 (POCSO), West/  
THC/Delhi/29.07.2020

**IN THE COURT OF MS. VRINDA KUMARI,**  
**ADDL. SESSIONS JUDGE-07 (POCSO) / WEST**  
**TIS HAZARI COURTS, DELHI**

**BAIL ROSTER**

**Bail Application No: 1481**

**State Vs. Bharat**

**FIR No. : 344/18**

**PS: Nihal Vihar**

**U/s : 302 IPC**

**29.07.2020**

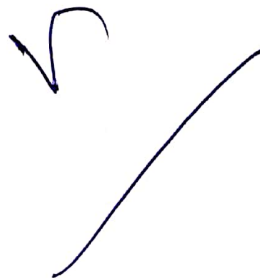
**Bail application taken up in view of Bail Roster No. 485/11099/11153/Misc./Gaz./DJ West/2020 Dated 15.07.2020.**

**Application U/s 439 Cr.P.C. moved on behalf of the applicant - accused Bharat for grant of interim bail.**

**Present: Ms. Promila Singh, Ld. Addl. P P for the State.  
None for the applicant – accused.**

**No reply has been received from the IO.**

**Let IO be served through SHO concerned with directions to file reply to the present bail application and verification report in respect of the documents annexed on the next date of hearing.**



Put up for reply of the IO, appearance on behalf of the applicant – accused and further consideration of the bail application on 05.08.2020.



(Vrinda Kumari)  
ASJ-07 (POCSO), West/  
THC/Delhi/29.07.2020

1  
IN THE COURT OF MS. VRINDA KUMARI,  
ADDL. SESSIONS JUDGE-07 (POCSO) / WEST  
TIS HAZARI COURTS, DELHI

BAIL ROSTER

**Bail Application No: 1318**

**State Vs. Sajjan Shukla**

**FIR No. : 176/20**

**PS: Nihal Vihar**

**U/s : 392/397/336/34 IPC & Sec. 25/54/59 Arms Act**

**29.07.2020**

**Bail application taken up in view of Bail Roster No. 485/11099/11153/Misc./Gaz./DJ West/2020 Dated 15.07.2020.**

**Second Bail Application U/s 439 Cr.P.C. moved on behalf of the applicant - accused Sajjan Shukla for grant of regular bail.**

**Present:** Ms. Promila Singh, Ld. Addl. P P for the State.  
None for the applicant – accused.

Heard. Records perused.

The Trial Court Record received.

The charge sheet has been filed before Ld. Duty MM on 20.05.2020 but the same has yet not been committed to the Sessions Court.

As per the cause list received from the Bail Section, the present application is listed for physical hearings today.



Despite waiting, none has appeared on behalf of the applicant – accused.

Put up for appearance on behalf of applicant – accused and further consideration of the bail application on **07.08.2020**. Trial Court Record be summoned again for the said date.



**(Vrinda Kumari)**  
**ASJ-07 (POCSO), West/**  
**THC/Delhi/29.07.2020**